

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 94/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

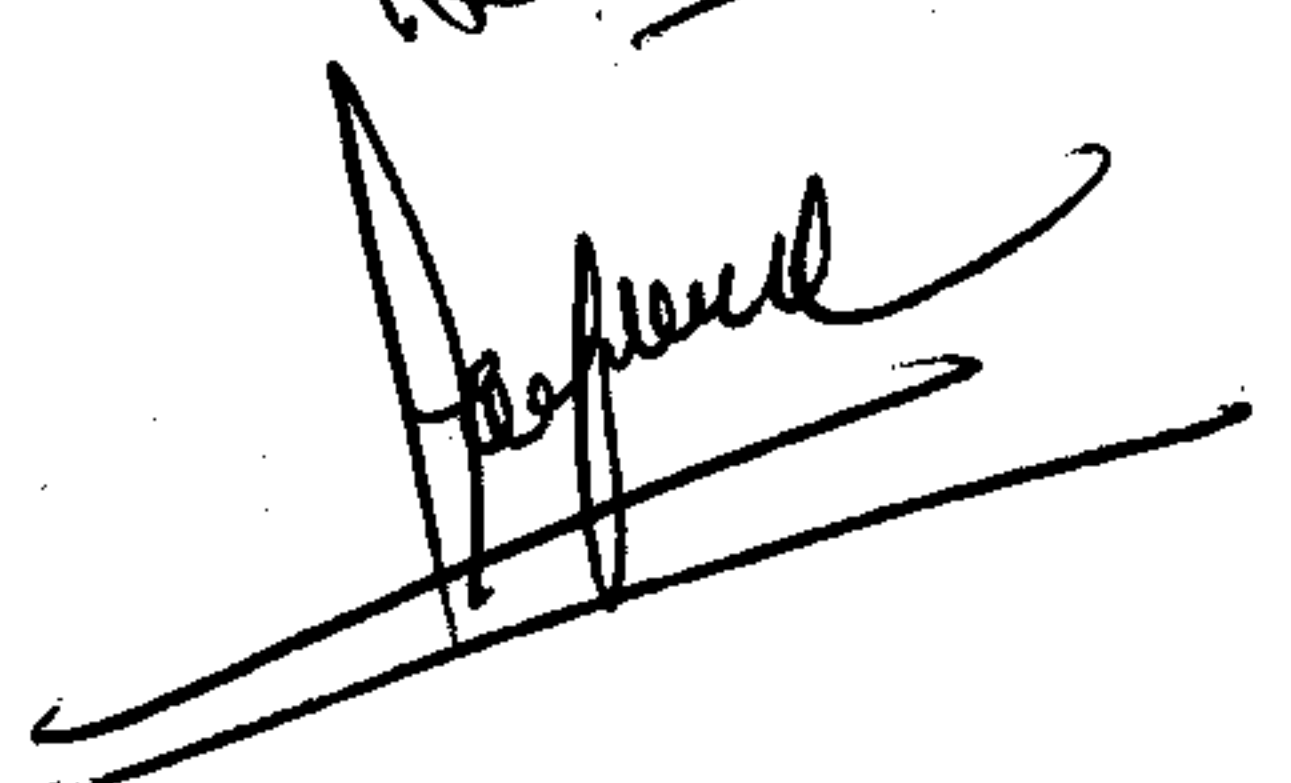
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.08.2017**

Name of the Company: Besto Tradelink Pvt Ltd.
V/s.
SAL Steel Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

| S.NO. | NAME (CAPITAL LETTERS) | DESIGNATION | REPRESENTATION | SIGNATURE |
|-------|------------------------|-------------|----------------|-----------|
|-------|------------------------|-------------|----------------|-----------|

| | | | | |
|----|-----------------|-----|------------|---|
| 1. | es Ashish Doshi | PCS | Petitioner |  |
|----|-----------------|-----|------------|---|

| | | | | |
|----|-----------------------|-----|------------|---|
| 2. | CA (Pr.) HITEN PARIKH | PCA | Respondent |  |
|----|-----------------------|-----|------------|---|

ORDER

Learned PCS Mr. Ashish Doshi present for Operational Creditor/Applicant. Learned FCA Mr. Hiten Parikh present for Respondent.

Proof of dispatch and service of copy of application on Respondent filed.

Learned FCA Mr. Hiten Parikh filed Memorandum of Appearance for Respondent.

It is noticed that Applicant not complied with section 9(b) and (c) of the Code.

Applicant is directed to comply with section 9(b) and (c) of the Code and file complete fresh written communication in Form-2.

Applicant PCS is informed accordingly and it amounts to notice under the proviso to section 9 (5) of the code.

For objection of Respondent, if any and for hearing before admission.

List the matter on 30.08.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 24th day of August, 2017.